

Passed on 27/3/96

Bill No.3 of 1996

DELHI MEMBER OF LEGISLATIVE ASSEMBLY  
(REMOVAL OF DISQUALIFICATION) BILL, 1996

A

BILL

to provide for the removal of certain disqualifications for being chosen as, and for being, a member of the Legislative Assembly of the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Seventh Year of the Republic of India as follows :-



Short title  
and  
commencement

1.(1) This Act may be called the National Capital Territory of Delhi Members of Legislative Assembly (Removal of Disqualifications) Act, 1996.

(2) It shall come into force at once.

Definitions

2. Definitions - In this Act, unless the context otherwise requires -

(i) "Compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance [ (such allowance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act No. 6 of 1995) ], any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

(ii) "Statutory body" means any Corporation, Committee, Commission, Council, Board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;

(iii) "Non-Statutory body" means any body of persons other than a statutory body.

Removal of  
certain  
disquali-  
fications

3. A person shall not be disqualified for being chosen as, or for being, a member of the Legislative Assembly of the National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices specified in the Schedule appended to this Act.

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**SCHEDULE**  
(Section 3)

1. The office of the Chairman, Delhi Agricultural Marketing Board.
2. The office of the Chairman, Delhi Financial Corporation.
3. The office of the Chairman, Delhi Khadi and Village Industries Board.



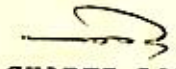
4. The office of the Chairman, Delhi State Civil Supplies Corporation.
5. The office of the Chairman, Delhi State Industrial Development Corporation.
6. The office of the Chairman, Tibia College and Allied Units.
7. The office of the Chairman, Delhi Scheduled Castes Financial and Development Corporation.
8. The office of the Chairman, Delhi Tourism and Transporatation Development Corporation.
9. Chairman, The Delhi Commission for Women.
10. The office of the Chairman, Director or Member of a Statutory or Non-Statutory Body or Committee or Corporation constituted by the Government of National Capital Territory of Delhi.

Provided that the Chairman, Director or Member of any of the aforesaid Committee, Body or Corporation shall not be entitled to any remuneration other than compensatory allowance.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 26th March, 1996.

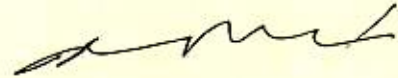
DELHI

Dated: \_\_\_\_\_ 1996

  
CHARTI LAL GOEL,  
Speaker, Legislative Assembly  
of the National Capital Territory  
of Delhi.



I reserve the Bill for consideration of the President.



P.K. DAVE,  
Lt. Governor  
of the National Capital Territory  
of Delhi.

(P. K. DAVE)  
LT. GOVERNOR  
DELHI.

Dated: 7.04. 1996